

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1846
TO BE ANSWERED ON 29TH NOVEMBER, 2019**

ASSAULT ON DOCTORS

1846. DR. SHASHI THAROOR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Indian Medical Association(IMA) has requested for a new stricter legislation to protect doctors and other medical professionals from assaults, while on duty, if so, the details thereof;
- (b) whether the Ministry received a communication from the World Medical Association condemning the violence against doctors and sought stronger regulations, if so, the reaction of the Government thereto;
- (c) whether the Government directed all State Governments for enacting specific laws to deal with such incidents till the drafting of such a law, if so, the details thereof;
- (d) the status of the Prevention of Violence and Damage or Loss of Property Act that was submitted by the IMA to the Ministry in 2017;
- (e) whether a PIL has been admitted in Supreme Court in this regard, if so, the details thereof;
- (f) whether any Bill has so far been drafted by the Government on the request of IMA, if so, the details of the Draft Bill and its provisions; and
- (g) whether feedback from public on the draft Bill has been sought, if so, the details thereof and if not, the reasons therefor?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

- (a): Yes. IMA has requested the Government to enact a Central Law to check violence against healthcare professionals.
- (b): No such communication has been received.
- (c): No.
- (d) to (g): A draft bill was hosted on the website of the Ministry for seeking comments/suggestions from the public.

A Writ Petition (Civil) has been filed in the Supreme Court by Association of Healthcare Providers (India) (AHPI) Tamil Nadu Chapter & Anr. seeking intervention of the Hon'ble Court.